

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.337/2001.

Friday, this the 27th day of April, 2001.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

C.Bhaskaran,
Cheriyanagat House,
P.O.Ariyallur,
Malappuram District,
(Rtd. Sarang, Southern Railway,
Palakkad.)

Applicant

(By Advocate Shri. R.K.Venu Nair)

Vs.

1. Union of India represented
by the General Manager,
Southern Railway,
Chennai.

2. Senior Divisional Personnel
Officer, Southern Railway,
Palakkad.

Respondents

(By Advocate Shri K.Karthikeya Panicker)

The application having been heard on 27.4.2001, the Tribunal
on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

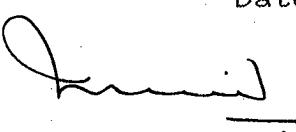
The applicant who commenced his casual service in the Railways in the year 1961 superannuated on 31.7.95 without getting absorbed on a regular post. His application O.A. 1081/97 for pensionary claims was unsuccessful. However, pursuant to a notification issued on the basis of the Railway Board's letter dated 30.6.2000, the applicant made a representation(A3) to the Senior Divisional Personnel Officer, Southern Railway, Palakkad. The applicant has not favoured

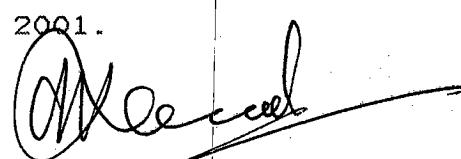
with any reply. Therefore, the applicant has filed this application for a direction to the respondents 1 & 2 to consider and pass appropriate orders on A-3 representation in accordance with A-2 and related orders.

2. When the O.A. came up before the Bench, learned counsel appearing for the respondents stated that as the applicant has not been absorbed on any post he will not be entitled to any benefit mentioned in paragraph 1 to 4 of the order dated 12.12.2000(A2), but his claim in paragraph 5 of the order may have to be considered and that the application may be disposed of with a direction to the 2nd respondent to consider the representation and to give the applicant an appropriate reply. Learned counsel for the applicant submits that the applicant would be satisfied if the application is disposed of accordingly.

3. In the result, in the light of the submission of the learned counsel on either side, the application is disposed of directing the 2nd respondent to consider the representation(A3) submitted by the applicant in the light of A-2 letter as also other rules and instructions on the subject and to give the applicant an appropriate reply within a period of three months from the date of receipt of a copy of this order. No costs.

Dated the 27th April 2001.


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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List of Annexures referred to in the order:

A2: True copy of the relevant portion of the order dated 30.6.2000 issued by the Chief Personnel Officer, Personnel Branch, Palakkad.

A3: True copy of the representation submitted by the applicant to the 2nd respondent (Dt. Nil)